

(4) a copy each of the following Notifications under subsection (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. 111/64 published in Kerala Gazette dated the 28th April, 1964.
- (ii) S.R.O. 135/64 published in Kerala Gazette dated the 5th May, 1964.
- (iii) S.R.O. 145/64 published in Kerala Gazette dated the 12th May, 1964.
- (iv) S.R.O. 257/64 published in Kerala Gazette dated the 1st September, 1964.
- (v) S.R.O. 302/64 published in Kerala Gazette dated the 29th September, 1964.
- (vi) S.R.O. 309/64 published in Kerala Gazette dated the 29th September, 1964.
- (vii) S.R.O. 313/64 published in Kerala Gazette dated the 6th October, 1964.
- (viii) S.R.O. 330/64 published in Kerala Gazette dated the 27th October, 1964.
- (ix) Notification No. G.O. Rt. 1891/64/Rev. dated the 30th October, 1964.
- (x) S.R.O. 29/65 published in Kerala Gazette dated the 26th January, 1965.
- (xi) Notification No. G.O. Rt. 101/65/Rev. published in Kerala Gazette dated the 2nd February, 1965.
- (xii) S.R.O. 76/65 published in Kerala Gazette dated the 2nd March, 1965.
- (xiii) S.R.O. 129/65 published in Kerala Gazette dated the

30th March, 1965.
[Placed in Library. See No. LT-4720/65].

12.02 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1965".

Sir, I lay on the Table of the House the Press Council Bill, 1965, as passed by Rajya Sabha.

12:02 hrs.

STATEMENT RE. SITUATION IN KASHMIR

Mr. Speaker: The hon. Defence Minister has come. I have received several calling attention notices. There was one adjournment motion also, but I disallowed it. There is no question of any adjournment motion. I might make a request to hon. members. At this moment, when actually war is going on between us and Pakistan at several places, sometimes they would make an attack and sometimes we would go there. There is no question of any adjournment motion on such matters.

Shri Surendranath Dwivedy (Kendrapara): The minister may make a statement, but it could be better if no questions are put to him, because of the present situation.

Mr. Speaker: That I suggested the other day. We should be very careful now. This is a continuing affair.